

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 3071 of 2020

1. Samsuddin Ansari		
2. Safique Ansari		
3. Anish Ansari	...	Petitioners
Versus		
The State of Jharkhand	...	Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners	:	Mr. S.P. Sinha, Advocate
For the State	:	Mrs. P. Shrestha, Addl. P.P.

Order No.02 Dated- 09.09.2020

Heard the parties through video conferencing.

Learned counsel for the petitioners personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending their arrest, the petitioners have moved this Court for grant of privilege of anticipatory bail in connection with Pandu P.S. Case No.31 of 2019 registered under sections 147/148/341/323/452/307 of the Indian Penal Code.

The Learned counsel for the petitioners submits that the allegation against the petitioners is that petitioners attempted to murder the wife of the informant with a rod and *lathi*. It is further submitted that the allegation against the petitioners are all false and there is no medical report to suggest any injury having been inflicted to the victim. It is next submitted that the petitioners have no criminal antecedent as has been mentioned in paragraph no. 14 of the anticipatory bail application. It is then submitted that the petitioners are ready and willing to jointly pay Rs. 10,000/- as ad interim victim compensation to the informant without prejudice to their defence in this case and undertake to cooperate with the

investigation of the case. Hence, it is submitted that the petitioners be given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioners be given the privilege of anticipatory bail. Hence, in the event of their arrest or surrender within a period of six weeks from the date of this order, they shall be released on bail on jointly depositing a demand draft of Rs. 10,000/- as ad interim victim compensation in favour of informant-Khadim Rasul Ansari and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned J.M. 1st Class, Palamau at Daltonganj, in connection with Pandu P.S. Case No.31 of 2019 with the condition that the petitioners will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish their mobile numbers and a copy of their Aadhar Cards in the court below with the undertaking that they will not change their mobile numbers during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

In case, the petitioners deposit the ad interim victim compensation amount, the court below is directed to issue notice to the informant-Khadim Rasul Ansari and hand over the said demand draft to him, after proper identification.

(Anil Kumar Choudhary, J.)